

जैसे जीवन बीमा निगम, यूनिट ट्रस्ट ऑफ इण्डिया आदि अथवा इनमें से कुछ मिश्रित अथवा सभी विशेषताओं सहित सरकारी स्वामित्व वाली कंपनियों जैसे भारतीय चाय व्यापार निगम, पश्चिम बंगाल चाय विकास निगम तथा असम चाय निगम हो सकती हैं।

(ख) चाय बोर्ड के पास उपलब्ध जानकारी के अनुसार ऐसी फेरा कंपनी (अर्थात् जैसा कि उपर्युक्त (क) में परिभाषित है) ने पिछले दो वर्षों में कोई बागान नहीं बेचा है।

(ग) जानकारी एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

(घ) इस प्रकार की कोई प्रस्थापना नहीं है।

Revision in Policy of Overdrafts

4364. PROF. MADHU DANDA-VATE : Will the Minister of FINANCE be please to state :

(a) whether the reaction of State Governments to Centre's recent policy concerning the overdrafts from various States and the related matters has been assessed by the Centre ;

(b) if so, what has been its assessment ; and

(c) whether in the light of the reaction of States, the Centre is likely to revise its recent policy ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) and (b). The Union Finance Minister wrote to all the Chief Ministers explaining the recent policy decision of the Government of India regarding Overdraft Regulation Scheme. Replies have been received from

some of the State Governments and none of them has opposed the arrangements now proposed. Manipur has said that it would separately be raising the question of sanction of a higher ways and means limit from the Reserve Bank of India.

(c) There is no proposal to revise the policy.

Rules for Posting and Transfer of I.T. Inspectors in I. T. Department

4365. SHRI SOMJI BHAI DAMOR : Will the Minister of FINANCE be pleased to state :

(a) the criteria and rules of posting and transfer of Income-tax Inspectors in the Income-tax Department, Delhi and especially for Survey Range;

(b) whether it is a fact that the above criteria have not been followed by the Income-tax Department, Delhi and only pick and choose policy has been adopted while issuing orders recently;

(c) the particulars of Inspectors who have been recently transferred and posted to good revenue yielding circles/wards/districts/ranges whose stay is less than one year in their previous postings and the reasons in each case for their transfer;

(d) the particulars of Inspectors whose stay is more than three years in a particular charge/charges in the Income-tax Department, Delhi; and

(e) steps Government propose to take to implement the criteria and rules laid down by Government for the posting and transfer of Income-tax Inspectors in Delhi Charge of the Income-tax Department ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA) : (a) The criteria for transfers of non-